

CENTTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA  
OA No. 564/05

Patna, dated the 29<sup>th</sup> August, 2005

Jagat Prasad and others ..  
By Advocate : Shri J.K. Karn

Applicants

versus ..  
The Union of India & others ..  
By Advocate: Shri S.K.Tiwary

Respondents

ORDER

Justice P.K.Sinha, Vice-Chairman:-

The applicants with similar reliefs had come up before this Tribunal in OA 348/2004 which was disposed of by order dated 22.7.2004, in which, finding that the application was premature at that stage as the applicants had not approached the authority concerned under Section 20 of the A.T. Act, this Tribunal disposed of the matter as such, but giving liberty to the applicants to approach the concerned authorities with a fresh representation taking all their grounds for redressal of grievances. A direction was given that representation, if filed, should be disposed of within a reasonable time. Now, learned counsel for the applicants submits that by Annexure-A/5 series, fresh representations were filed but those representations have not <sup>elicited</sup> ~~facilitated~~ any reply from the respondents despite direction of the Tribunal, as aforesaid.

2. Shri S.K.Tiwary, learned Additional Standing Counsel appearing for the respondents, submits that some time be given so that representations may be considered.



3. This application is being disposed of with direction to the applicants to submit a copy of this order to the respondent no.3, Chief Postmaster General, GPO, Patna, within fifteen days of receipt of the certified copy thereof along with a copy of the application ~~and with representation~~<sup>ANONYMOUS</sup>, whereafter aforesaid respondent is directed to disposed of the pending representations, as at Annexure-A/5 series, within six weeks of the receipt of a copy of the order along ~~copy of~~ copy of the application.

4. The applications stands disposed of. No costs.

  
[Manteshwar Jha] MA

cm

  
[P.K. Sinha] VC